

DEMAND NO. 116 : CAPITAL OUELAY
OF THE MINISTRY OF FOREIGN
TRADE

"That a sum not exceeding Rs. 2,74,64,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Capital Outlay of the Ministry of Foreign Trade'."

15.30 hrs.

MINISTRY OF FINANCE, MINISTRY
OF PLANNING, DEPARTMENT
OF ATOMIC ENERGY,
DEPARTMENT OF
ELECTRONICS ETC.

MR. DEPUTY-SPEAKER : The question is.

"That the respective sums not exceeding the amounts shown in the fourth column of the order paper be granted to President to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1973, in respect of the heads of demands entered in the second column thereof against—

- (1) Demands Nos. 11 to 24 and 107 to 113 relating to the Ministry of Finance ;
- (2) Demands Nos. 67 and 68 relating to the Ministry of Planning ;
- (3) Demands Nos. 85, 86 and 135 relating to the Department of Atomic Energy ;
- (4) Demand No. 92 relating to the Department of Electronics ;
- (5) Demand No. 95 relating to the Department of Parliamentary Affairs ;
- (6) Demands Nos. 99 and 100 relating to the Department of Supply ;
- (7) Demand No. 101 relating to Lok Sabha ;

(8) Demand No. 102 relating to Rajya Sabha ;

(9) Demand No. 103 relating to the Secretariat of the Vice-President.

The motion was adopted.

[*The Motion for Demands for Grants which were adopted by the Lok Sabha, are reproduced below—Ed.*]

DEMAND NO. 11—MINISTRY OF
FINANCE

"That a sum not exceeding Rs. 16,48,70,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Ministry of Finance'."

DEMAND NO. 12—CUSTOMS

"That a sum not exceeding Rs. 9,21,99,000 be granted to the President to complete the sum necessary to defray charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Customs'."

DEMAND NO. 13—UNION EXCISE
DUTIES

"That a sum not exceeding Rs. 18,42,30,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Union Excise Duties'."

DEMAND NO. 14—TAXES ON INCOME
INCLUDING CORPORATION
TAX. ETC.

"That a sum not exceeding Rs. 18,79,68,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the

[Mr. Deputy Speaker]

31st day of March, 1973, in respect of 'Taxes on Income including Corporation Tax, etc.'"

DEMAND NO. 15—STAMPS

"That a sum not exceeding Rs. 4,30,97,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day March, 1973, in respect of 'Stamps'."

DEMAND NO. 16—AUDIT

"That a sum not exceeding Rs. 31,16,69,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Audit'."

DEMAND NO. 17—CURRENCY AND COINAGE

"That a sum not exceeding Rs. 13,98,00,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Currency and Coinage'."

DEMAND NO. 18—MINT

"That a sum not exceeding Rs. 4,55,99,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Mint'."

DEMAND NO. 19—PENSIONS AND OTHER RETIREMENT BENEFITS

"That a sum not exceeding Rs. 9,48,24,000 be granted to the President to complete the sum necessary to defray the charges which will come in course

of payment during the year ending the 31st day of March, 1973, in respect of 'Pensions and other Retirement Benefits'."

DEMAND NO. 20—OPIUM FACTORIES AND ALKALOID WORKS

"That a sum not exceeding Rs. 1,12,82,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Opium Factories and Alkaloid Works'."

DEMAND NO. 21—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF FINANCE

"That a sum not exceeding Rs. 61,21,88,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Other Revenue Expenditure of the Ministry of Finance'."

DEMAND NO. 22—GRANTS-IN-AID TO STATE AND UNION TERRITORY GOVERNMENTS

"That a sum not exceeding Rs. 5,97,27,85,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Grants-in-aid to State and Union Territory Governments'."

DEMAND NO. 23—MISCELLANEOUS ADJUSTMENTS BETWEEN THE CENTRAL AND STATE AND UNION TERRITORY GOVERNMENTS

"That a sum not exceeding Rs. 43,18,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of

'Miscellaneous Adjustments between the Central and State and Union Territory Governments'."

DEMAND NO. 24—PRE-PARTITION PAYMENTS

"That a sum not exceeding Rs. 21,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Pre-partition Payments'."

DEMAND NO. 107—CAPITAL OUTLAY ON THE SECURITY PRESS

"That a sum not exceeding Rs. 85,16,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Capital Outlay on the India Security Press'."

DEMAND NO. 108—CAPITAL OUTLAY ON CURRENCY AND COINAGE

"That a sum not exceeding Rs. 20,05,45,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Capital Outlay on Currency and Coinage'."

DEMAND NO. 109—CAPITAL OUTLAY ON MINTS

"That a sum not exceeding Rs. 52,88,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Capital Outlay on Mints'."

DEMAND NO. 110—COMMUTED VALUE OF PENSIONS

"That a sum not exceeding Rs. 8,39,37,000 be granted to the President

to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Commuted Value of Pensions'."

DEMAND NO. 111—OTHER CAPITAL OUTLAY OF THE MINISTRY OF FINANCE

"That a sum not exceeding Rs. 2,50,58,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Other Capital Outlay of the Ministry of Finance'."

DEMAND NO. 112—CAPITAL OUTLAY ON GRANTS TO STATE GOVERNMENTS FOR DEVELOPMENT

"That a sum not exceeding Rs. 25,74,07,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Capital Outlay on Grants to State Governments of Development'."

DEMAND NO. 113—LOANS AND ADVNCES BY THE CENTRAL GOVERNMENT

"That a sum not exceeding Rs. 6,39,78,63,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Loans and Advances by the Central Government'."

DEMAND NO. 67—MINISTRY OF PLANNING

"That a sum not exceeding Rs. 4,27,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment

[Mr. Deputy Spcaker]

during the year ending the 31st day of March, 1973, in respect of 'Ministry of Planning'."

DEMAND NO. 68—PLANNING
COMMISSION

"That a sum not exceeding Rs. 1,44,70,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Plannaning Commission'."

DEMAND NO. 85—DEPARTMENT OF
ATOMIC ENERGY

"That a sum not exceeding Rs. 26,50,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Department of Atomic Energy'."

DEMAND NO. 86—ATOMIC ENERGY
RESEARCH AND NUCLEAR
POWER SCHEMES

"That a sum not exceeding Rs. 45,75,63,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Atomic Energy Research and Nuclear Power Schemes'."

DEMAND NO. 135—CAPITAL OUT-
LAY OF THE DEPARTMENT OF
ATOMIC ENERGY

"That a sum not exceeding Rs. 58,98,06,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Capital Outlay of the Department of Atomic Energy'."

DEMAND NO. 92—DEPARTMENT
OF ELECTRONICS

"That a sum not exceeding Rs. 3,16,24,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Department of Electronics'."

DEMAND NO. 95—DEPARTMENT
OF PARLIAMENTARY
AFFAIRS

"That a sum not exceeding Rs 10,28,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Department of Parliamentary Affairs'."

DEMAND NO. 99—DEPART-
MENT OF SUPPLY

"That a sum not exceeding Rs. 1,54,07,000 be granted to the President *to complete* the sum necessary to defray the changes which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Department of Supply'."

DEMAND NO. 100—SUPPLIES
AND DISPOSALS

"That a sum not exceeding Rs. 4,23,75,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Supplies and Disposals'."

DEMAND NO. 101—LOK SABHA

"That a sum not exceeding Rs. 2,31,97,000 be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the

31st day of March, 1973, in respect of 'Lok Sabha'."

SHRI YESHWANTRAO CHAVAN :
I introduce† the Bill.

DEMAND NO. 102—RAJYA SABHA

Sir, I beg to move† :

"That a sum not exceeding Rs. 96,81,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending 31st day of March, 1973, in respect of 'Rajya Sabha'."

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1972-73, be taken into consideration."

DEMAND NO. 103—SECRETARIAT
OF THE VICE-PRESIDENT

MR. DEPUTY-SPEAKER : With regard to this Appropriation Bill, I have received two letters from two hon. Member—Shri Jyotirmoy Bosu and Shri S. M. Banerjee. I would like to read the relevant rules relating to the discussion on this Bill. The rule says :

"That a sum not exceeding Rs. 3,15,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Secretariat of the Vice-President'."

"The debate on an Appropriation Bill shall be restricted to matters of public importance or administrative policy implied in the grants covered by the Bill which have not already been raised while the relevant demands for grants were under consideration."

15.32 hrs.

APPOORCATIN (NO. 3) BILL* 1972

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1972-73.

Now, Shri Jyotirmoy Bosu has sent as many as 15 points relating to the many ministries. I have examined them and I found that most of the points relating to most of the ministries have already been raised—

SHRI JYOTIRMOY BOSU (Diamond Harbour) ; I cannot even say that you are misleading the House. That is the difficulty.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1972-73."

MR. DEPUTY-SPEAKER : Therefore, all those points relating to those Ministries which have been raised are barred. There is one Ministry which has not been discussed, and you can raise the points for discussion on that, and that is the Ministry of Finance. Your discussion would be confined only to points relating to the Ministry of Finance.

The motion was adopted

The same thing applies with relation to Mr. S. M. Banerjee.

*Published in Gazette of India Extraordinary Part II, Section 2, dated 12-5-72.

†Introduced/Moved with the recommendation of the President.